

श्री राज बिलास वासवान (हाजीपुर) :
संघारों अस्पताल के चार हरिजन कर्म-
चारी विगत पैंतीस दिनों से आमरण अनशन पर हैं।
आमरण अनशन पर बैठे हरिजन कर्मचारियों को
क्षुत्त चिन्ताजनक है और किसी भी समय जिनकी
मृत्यु हो सकती है। कर्मचारियों के अनशन पर
जाने के मुख्य कारण हैं कि 1976 में अस्पताल
में एक अछूत दिवाल खीच दिया गया जिससे
अछूत कर्मचारियों के बच्चे दिवाल के उस पार
नहीं जा सके। अछूत कर्मचारियों ने बाना में
मुकद्दमा भी दर्ज किया लेकिन किसी तरह की
कार्यवाही नहीं की गई। अस्पताल के मनेजमेंट
ट्रस्टियों तथा पुलिस के साठगाठ से हरिजनों पर
खुलकर जुल्म डाये जा रहे हैं। नीची
जाति के नाम पर प्रनाडित किया जा रहा है। हरिजन
महिलाओं को बाल पकड़ कर खूने घास चसीटा
गया, पीटा गया। कर्मचारियों ने इन दुखद
घटना की सूचना दिल्ली प्रशासन, प्रधान मंत्री,
गृह मंत्री तथा सम्बन्धित अधिकारियों को दी।
सत्यता है दिल्ली जहा मर्वाच्च मन्ना है बरा गग-
राम अस्पताल के अछूत कर्मचारियों के लिए न
तो संविधान है और न सरकार ही। यह देश
की राजधानी पर कणक है।

यदि यही रवैया चालू रहा तो पिछड़ी
जातियों एवं हरिजनों का विश्वास एक दिन
न्यायालय में उठ जाएगा। मैं 12 मई, 1974
को उक्त अस्पताल में गया था करोल बाग
में और वहाँ मेरी एक ग्राम सभा भी हुई थी।
वस हजार से अधिक उपस्थित लोगों ने अस्पताल
के हरिजन कर्मचारियों पर किए जा रहे अन्याय
की निन्दा की।

अनशनकारी कर्मचारी मरणामन्न अवस्था में
हैं। स्थिति बिम्कोटव है। हरिजन समुदाय में
काफी आक्रोश है।

अतः केन्द्रीय सरकार प्राथमिक रूपसे ध्यान कर
अनशनकारी कर्मचारियों के जीवन की रक्षा करे।
अछूत दीवार को तोड़े तथा अस्पताल के दायी
अधिकारियों के विरुद्ध अछूत निन्दन कानून के
अन्तर्गत मुकदमा दायर करे। गृह मंत्री बैठे
हुए हैं और वह शायद कुछ कहना चाहें।

MR. DEPUTY-SPEAKER Mr.
Patel, do you want to say anything?

THE MINISTER OF HOME
AFFAIRS (SHRI H. M. PATEL): I
would request the hon Member to
assure the individual—he has gone on
fast and he has been on fast for the
last 35 days—that the Government
will go into this matter very fully

and as quickly as possible and see
what can be done.

श्री हुकम देव नारायण दासव (नयुजनी):
अधिसूचना 377 का क्या हुआ? 377 क्या 376
में चला गया? वह था नहीं रहा है।

उपाध्यक्ष महोदय : नहीं था रहा है तो
नहीं था रहा है।

13 37 hrs

GOA, DAMAN AND DIU APPRO-
PRIATION (SECOND VOTE ON
ACCOUNT) BILL* 1979

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
SATISH AGARWAL). I beg to move:

"That the Bill to provide for the
withdrawal of certain sums from
and out of the Consolidated Fund
of the Union territory of Goa,
Daman and Diu for the services of
a part of the financial year 1979-80,
be taken into consideration"

MR DEPUTY-SPEAKER Motion
moved:

"That the Bill to provide for the
withdrawal of certain sums from
and out of the Consolidated Fund
of the Union territory of Goa,
Daman and Diu for the services of
a part of the financial year 1979-80,
be taken into consideration."

Mr Faleiro,

SHRI EDUARDO FALEIRO (Mor-
mugao): Yesterday, I had pleaded for
an Advisory Committee of Members
of Parliament to advise the Govern-
ment on how to run the administra-
tion there during this interim period
of President's Rule. This morning, I
got additional information on the need
for this Advisory Committee and to
my mind, this is a very important in-
formation, which I want to place be-
fore the House and before the Govern-
ment.

*Moved with the recommendation of the President.

The information is that last Friday, the Chief Secretary addressed a press conference and there he said that he would be sending officials of the Goa administration to different taluks and different places to obtain political information and feed this information back to headquarters. This is a very serious thing. Ultimately it appears that the administration is thinking that they have to run some sort of police state. Is it fair? We know that the intelligence agencies will be collecting this type of information in the usual course. But sending officials just like that at random...

SHRI HARI VISHNU KAMATH (Hohlangabad) It is improper.

SHRI EDUARDO FALEIRO. As Mr Kamath, a senior Parliamentarian immediately interjected to say, it is improper. You are not only doing something improper but you do not even realise that what you are doing is improper. To go and say this with great glee—this is symptomatic of the attitude of the administration and this is a very serious state of affair. The Chief Secretary further said that these officials who will be visiting the taluks will go as Ambassadors of the administration. Here we are having a bureaucracy which not only is a Government by itself, but which is having ambassadors, I am pointing out to an attitude which may be with bad intentions, which may not be an intention with malafide motives, but an attitude which is basically wrong and which does not conform to the attitude of the people of this country and an attitude which is not warranted by our system of Government, in which, even a popular Government cannot do this. What do you mean by sending officials of the administration to taluks to obtain political information and feed back the information to headquarters? Therefore, I request the Government to ponder over this matter, not to ponder but to immediately issue instructions that the administration is not run as a police state there and that the

administration is merely meant to administer, not to spy upon the political activities and not to maintain some sort of record. Of course, they will know in the usual course through the intelligence bureau. But the whole administration need not be geared up for this purpose. I wanted to bring this to the notice of the Government very specifically and therefore, I sought your permission to intervene at this stage

SHRI SATISH AGARWAL. I fail to understand the apprehensions of the hon. Member coming from Goa. It is common knowledge that a watch is generally kept and the information is generally gathered about the activities of various organisations in every State. It is not a part of any special campaign or some special information being collected or some surveillance being kept on the activities of some political parties. But if there be anything, I assure the hon. member that I will immediately verify to-day itself as to what type of activity they are undertaking, whether it is prejudicial to the interest of the territory or whether it is something unusual, to which an objection has been taken and I am sure that nothing untoward will be done. With this assurance, I request the House to pass the Appropriation Bill.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Goa, Daman and Diu for the services of a part of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we take up the Clause by Clause consideration of the Appropriation Bill.

The question is:

"That Clauses 2 and 3 and the - Schedule stand part of the Bill."

The motion was adopted...

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL: I move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

13.44 hrs.

MOTION RE TWENTY-THIRD AND TWENTY-FOURTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES— *contd.*

MR. DEPUTY-SPEAKER: Now we take up further consideration of the following motion moved by Shri Dhanik Lal Mandal on the 9th May, 1979, namely:—

"That this House do consider the Twenty-third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1974-75, and 1975-76 and 1976-77, laid on the Table of the House on the 1st March, 1978 and 9th May 1978 respectively."

Shri Dhirendranath Basu continue his speech.

SHRI DHIRENDRANATH BASU (Katwa): Mr. Deputy Speaker, Sir, it is most unfortunate that even after 32 years of independence, the Government have not been able to remove untouchability and caste system, which is not only a curse to the nation, but which has created so many problems for the country. It will be seen from the Report submitted by the Commissioner, Shri Shankarrao Mane that if untouchability and caste system cannot be removed, it is almost impossible to improve the lot of Harijans and the Scheduled Castes and Scheduled Tribes. This is mentioned in the Report for 1974-75. The Reports of 1974-75,

1975-76 and 1976-77 have been placed before the House. But the Reports of 1977-78 and 1978-79 have not yet been placed. If you go through the reports of 1977-78 and 1978-79, you will find that they are alarming. Thousands of Harijans have been killed, thousands of Scheduled Castes and Scheduled Tribes have been burnt and thousands of tribals have been neglected and rendered homeless. If we want to improve the lot of Harijans, cultural revolution for social reconstruction is needed. How far we can do that is the question now. The Government could not do anything so far. Only a sum of Rs. 31 crores have been provided in the budget estimates for this year to improve the lot of Harijans, Scheduled Castes and Scheduled Tribes, throughout the length and breadth of the country. You will appreciate, this amount is very small. The Working Group suggested for an allocation of Rs. 500 crores for the improvement of Harijans, Scheduled Castes and Scheduled Tribes and for building townships and houses for the Scheduled Castes and Scheduled Tribes. You are aware that about 75 per cent of the people of our country are living below the poverty line and out of this, 98 per cent belong to Scheduled Castes and Scheduled Tribes. It will be appreciated that almost 100 per cent of Scheduled Castes and Scheduled Tribes are being neglected. In this way, the Scheduled Castes and Scheduled Tribes are being neglected.

The more we talk about the improvement of Scheduled Castes and Scheduled Tribes in this House, the more atrocities are being committed throughout the length and breadth of the country. What happened in Belchi? What happened in Bihar? What happened in Uttar Pradesh? What happened in Tamil Nadu? The Harijans have been killed burnt to death. These are the atrocities going on and the Central Government comes out with a statement here in the Lok Sabha saying, "The law and order is to be looked by State Governments. We have got nothing to do in the matter." The law should be enacted in such a way that the Government of India can come forward to stop such killings of Harijans